

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 197/MP/2016

Subject : Petition seeking requirement of revenue in relation of pension and gratuity contribution for the control period 1.4.2014 to 31.3.2019 in respect of employees of all the generating stations, transmission activities etc. including the retired personnel.

Date of Hearing : 17.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : WBSEDCL and others

Parties present : Shri M.G. Ramachandran, Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Ms. Ranjitha Ramachandran, Advocate, DVC
Shri R.B.Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Rajiv Yadav, Advocate, DVPCA
Shri Hemant Sahai, Advocate, DVPCA
Shri Vivek Kumar, Advocate, TPDDL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Anand K.Ganeshan, Advocate, PSPCL

Record of Proceeding

Learned counsel for the PSPCL submitted that since the Petitioner mapped PSPCL on 24.10.2018, it could not file reply to the reply. Learned counsel requested for ten days time to file reply to the Petition. Learned counsel for the Petitioner objected the adjournment.

2. After hearing the learned counsels for the parties, the Commission directed PSPCL to file its reply as a last chance by 31.1.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 12.2.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**